

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 967/2024  
[Arising out of impugned final judgment and order dated 18-10-2023  
in LPA No. 231/2021 passed by the High Court of Jharkhand at  
Ranchi]

CHANDAN

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND &amp; ORS.

Respondent(s)

(IA No. 9411/2026 - INTERVENTION APPLICATION  
IA No. 115901/2026 - INTERVENTION APPLICATION  
IA No. 52692/2026 - INTERVENTION APPLICATION  
IA No. 9537/2026 - INTERVENTION APPLICATION  
IA No. 2504/2026 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 1338/2024 (XVII-B)

(IA No. 206318/2024 - CONDONATION OF DELAY IN FILING THE SPARE  
COPIES)

SLP(C) No. 1309/2024 (XVII-B)

SLP(C) No. 1310/2024 (XVII-B)

(IA No. 206209/2024 - CONDONATION OF DELAY IN FILING THE SPARE  
COPIES)

SLP(C) No. 15582/2024 (XVII-B)

T.P.(C) No. 171/2026 (XVI-A)

(IA No. 21283/2026 - EXEMPTION FROM FILING O.T.)

Date : 11-08-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Anup Kumar, AOR  
Mrs. Neha Jaiswal, Adv.  
Ms. Achint Priya, Adv.  
Mr. Shivam Kumar, Adv.  
Ms. Arshi, Adv.  
Mr. Aviral Joshi, Adv.

Mrs. Haripriya Padmanabhan, Sr. Adv.

Mr. Tushar Giri, AOR  
Mr. Siddharth Anil Khanna, Adv.  
Mr. Pradyut Kashyap, Adv.

Mr. Kumar Shivam, AOR

Mr. K. Parameshwar, Sr. Adv.  
Mr. Sahil Bhalaik, AOR  
Mr. Amritansh Vats, Adv.  
Mr. Ritik Arora, Adv.  
Mr. Shivam Mishra, Adv.  
Mr. Adit Garg, Adv.

For Respondent(s)

Mr. Sudhir Bisla, Adv.  
Ms. Madhusmita Bora, AOR  
Mr. Honey Khanna, Adv.  
Ms. Pavithra V, Adv.  
Mr. Vaibhav Chechi, Adv.  
Mrs. Sumitra Bisla, Adv.

Mr. Himanshu Shekhar, AOR  
Mr. Parth Shekhar, Adv.  
Mr. Youkteshwari Prasad, Adv.  
Mr. Shubham Singh, Adv.  
Mr. Manoj Kumar Badsawal, Adv.  
Mr. Deepak Aggarwal, Adv.  
Mr. Vivek Kumar, Adv.  
Mr. Nikhil Kumar Agarwal, Adv.  
Mr. Vishal Prasad, Adv.  
Mr. Asit Gupta, Adv.  
Mr. Mahipal Gautam, Adv.  
Ms. Monica Gopichand Haseja, Adv.  
Mr. Mueksh Kumar Verma, Adv.

Mr. Gaurav Agarwal, Sr. Adv.  
Mr. Ashutosh Prasad Joshi, Adv.  
Mr. Samresh Chandra Jha, Adv.  
Ms. Rachitta Rai, AOR

Mr. Siddharth Bhatnagar, Sr. Adv.  
Mr. Saaket Jain, Adv.  
Mr. Ankur Singhal, Adv.  
Mr. Aaditya Sidhra, Adv.  
Ms. Shivangi Anand, Adv.  
Mr. Siddhartha Iyer, AOR  
Mr. Aman Gupta, Adv.  
Ms. Jaispriya Poply, Adv.

Mr. Tushar Giri, AOR  
Mr. Siddharth Anil Khanna, Adv.

Mr. Sahil Bhalaik, AOR

Mr. Punit Vinay, AOR

Mr. Aditya Kapoor, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. We have heard the learned Senior Counsel appearing for the petitioner(s) and learned Senior counsel appearing for the respondent(s).
2. On the main issue, law is quite settled and has been reiterated by this Court in several judgments with the last one being that of a larger Bench in *Union of India vs. Ramesh Ram and Ors.* reported in (2010) 7 SCC 234. In such view of the matter, there is no difficulty in holding that a person who is otherwise eligible under the reserved category and has been fitted into the open category, is entitled to a better post under the reserved category as against a person who has secured lesser marks than him in the reserved category.
3. However, the learned Senior Counsel appearing for the respondent(s) submits that the petitioner(s) before us have in fact availed a relaxation. We do not find any material to substantiate the same.
4. Learned counsel appearing for the State and for the Jharkhand Public Service Commission seek six weeks' time to file an affidavit in this regard.
5. The incidental issue is on the position of the

unreserved candidates in the event of a reserved candidate who has migrated to the unreserved category, being sent back to a reserved post of his choice.

6. List on 25.08.2026.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(NIKITA SINGH)  
COURT MASTER (NSH)